

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 286/MP/2024**

- Subject : Petition under Section 17 of the Electricity Act, 2003 read with Clause 11.6 of the Security Trustee Agreement dated 25.6.2024 along with Article 15 of the Transmission Service Agreement dated 2.12.2021 for grant of approval in relation to change/ substitution of Existing Lender(s) already approved by the Commission vide its order dated 10.3.2023 in Petition No. 10/MP/2023 with New Lender.
- Petitioner : Rajgarh Transmission Limited (RTL)
- Respondents : Rewa Ultra Mega Solar Limited and Ors.
- Date of Hearing : **7.10.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Hemant Singh, Advocate, RTL  
Ms. Ankita Bafna, Advocate, RTL  
Ms. Lavanya Panwar, Advocate, RTL  
Shri Nishant Kumar, Advocate, RTL  
Shri Jai Lal, Advocate, RTL  
Shri Syed Fazl Askari, Advocate, RTL  
Shri Pawan Singh, Advocate, RTL  
Shri Akshaya Lal, Advocate, RTL  
Shri Arun Lal, Advocate, RTL  
Shri Gandharv Garga, Advocate, RTL  
Shri Gyanendra Singh, Advocate, RTL  
Shri Prakash Pathak, Advocate, RTL  
Shri Gaurav, Advocate, RTL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* to bring on record the change/substitution of the existing lender(s) viz. Respondent No.3/Standard Chartered Bank, as approved by the Commission vide its order dated 10.3.2023 in Petition No. 10/MP/2023, with New Lender, i.e., Respondent No.4/Indian Bank. Learned counsel further submitted that no reply had been received from the Respondents and requested to reserve the order in the matter.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**